Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting due for 13.12.2012 but actually held on 20.12.2012

The meeting No.36/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 13.12.2012 but actually held on 20.12.2012 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.34/AM-13, dated 29.11.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 29.11.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.36/AM-13 dated 13.12.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :36/84-ALC3/2012 **MEETING DATE: 13.12.2012**

Case No.:1/30/84-ALC3/2012	3	12 12 2012	Status: Approved
HQ File :01/84/050/00256/AM13/		Lic.No/Date:0410140342 09.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Summer Parka Jacket with	1000 Nos.	Dungloe 100% Linen	3150 Sq.
	lining made of Dungloe 100% Linen		fabric bleached RFD-	meter
	fabric bleached RFD-PFDZ finish,		PFDZ finish, GSM-	
	GSM-228+/-10%, Style No.V 384		228+/-10%	
2.	Ladies Jacket with lining made of	1000 Nos.	Dungloe 100% Linen	3150 Sq.
	Dungloe 100% Linen fabric bleached		fabric bleached RFD-	meter
	RFD-PFDZ finish, GSM-228+/-		PFDZ finish, GSM-	
	10%, Style No. V 397		228+/-10%	

The GSM should match in both import and export.

The R.A. may be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/36/84-ALC3/2012	1 -	Meet No/Date:36/84-ALC3/2012 13.12.2012	Status: Approved
HQ File :01/84/050/00344/AM13/		Lic.No/Date:0710092230 04.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

Export Product S.No. **Export** Import item Quantity

$ _2 $			Quantity		allowed
	1.	100% Natural Silk dyed/	44,554.400	100% Natural Silk fabrics	45,000 Sq.
		printed/embroidered fabrics,	Sq. meter	(undyed/unprinted), GSM-	meter
		GSM-32/33, width-44/45"		32/33, width- 44/45" (Fabrics	
				made of 100% Mulberry Raw	
				Silk, without mix of any other	
				constituent yarns)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/36/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:36/84-ALC3/2012 13.12.2012	Status: Approved
HQ File :01/84/050/00345/AM13/		Lic.No/Date:0710092231 04.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk dyed/	44,554.400	100% Natural Silk fabrics	45,000 Sq.
	printed/embroidered fabrics,	Sq. meter	(undyed/unprinted), GSM-	meter
	GSM-32/33, width-44/45"		32/33, width- 44/45" (Fabrics	
			made of 100% Mulberry Raw	
			Silk, without mix of any other	
			constituent yarns)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: GANGA ACROWOOLS LIMITED		Status: Deferred
HQ File :01/84/050/00346/AM13/		Lic.No/Date:3010090274 05.12.2012	Defer Date: 17.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the purpose of wax roll in the export product, why it is in roll form and quantity justification of wax roll in the export product in support of their proposal. Further, the application set in this case has not been received from the applicant firm/R.A. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.

Case No.:4/36/84-ALC3/2012	5	12 12 2012	Status: Approved
HQ File :01/84/050/00347/AM13/		Lic.No/Date:0710092312 06.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk dyed/	44,554.400	100% Natural Silk fabrics	45,000 Sq.
	printed/embroidered fabrics,	Sq. meter	(undyed/unprinted), GSM-54,	meter
	GSM-54, width-44/45"		width- 44/45" (Fabrics made	
			of 100% Mulberry Raw Silk,	
			without mix of any other	
			constituent yarns)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/36/84-ALC3/2012	Party Name: LAXMI FABRICS	10 10 0010	Status: Approved
HQ File :01/84/050/00348/AM13/		Lic.No/Date:0710092313 06.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk dyed/	44,554.400	100% Natural Silk fabrics	45,000 Sq.
	printed/embroidered fabrics,	Sq. meter	(undyed/unprinted), GSM-54,	meter
	GSM-54, width-44/45"		width- 44/45" (Fabrics made	
			of 100% Mulberry Raw Silk,	
			without mix of any other	
			constituent yarns)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/36/84-ALC3/2012		Meet No/Date:36/84-ALC3/2012 13.12.2012	Status: Deferred
 ₇	HQ File :01/84/050/00349/AM13/		Lic.No/Date:0710092329 06.12.2012	Defer Date: 17.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 17.01.2013.

MANUAL AGENDA CASES

(8)

Case No.616	M/s Howrah Mills Co. Ltd., Howrah			
NC 36/AM-13, dt. 13.12.2012	File No.01/84/50/396/AM-12/DES-V			
Ratification of input output norms in respect of Advance Authorization No.0210173034 dated				
25.01.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not send the following in support of their proposal:-

- Technical literature to substantiate their claim of requirement of 13% of Mass of jute cloth processed and 6% wastage. i)
- ii) Supplier's recipe for rot proofing of jute fabric with compsole.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.

(9)

Case No.617	M/s Raghav Exports, Ludhiana		
NC 36/AM-13, dt. 13.12.2012	File No.01/(85)84/50/186/AM-12/DES-V		
Re-fixation of input output norms in respect of Advance Authorisation No.3010081930 dated			
21.12.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 21.11.2012 so far. In view of above, the Committee was unable to finalise the norms and decided to maintain status quo in this case.

(10)

Case No.618	M/s Tozai Safety Pvt. Ltd., Kolkata		
NC 36/AM-13, dt. 13.12.2012	File No.01/84/50/357/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No.0210173856 dated 09.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Industrial Safety Gloves made of Para Aramid Woven Synthetic fibre	10,370 Pair	Para Aramid Woven Synthetic Fibre cloth	
	cloth, GSM-740+/-10% & Blended		(GSM-740 + -10%)	0.107 (tg./pail)
	knitted fabric (Blend of Cotton,		Blended knitted Fabric	1051 Kgs. (@
	Wool & Other fibres:Wool-57%+/-		(Blend of Cotton, Wool &	0.101 Kg/pair)
	10%, Cotton-42%+/-10% &		Other fabric: Wool	
	balance- others), GSM-390+/-10%		57%+/-10%, Cotton	
			42%+/-10% & Balance	
			Others) GSM 390+ -10%	
2.	Industrial Safety Gloves made of	1600 Pair	Knitted Synthetic Fibre	282 Kgs.(@
	Knitted Synthetic Fibre cloth,		Cloth GSM- 800+/10%	0.176 Kg./ pair)
	GSM-800+/-10%			,

The GSM should match in both import and export.

Imported knitted synthetic fibre cloth should match in the export product in respect of item No.2.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.619 M/s Imperial Readymade Garments Factory India Pvt. Ltd.,

	Chennai	
NC 36/AM-13, dt. 13.12.2012	File No.01/84/50/146/AM-10/DES-V	
Ratification of input output norms against Advance Authorisation No.0410108432 dated 13.10.2009		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/97/2011-12/Hos., dated 14.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Pant made of 98%	45,310	98% Cotton 2% Spandex	1
	Cotton 2% Spandex dyed	Nos.	dyed fabric, GSM-	meter per
	fabric, GSM-340+/-10%,		340+/-10%,	piece
	Style No.C2730XA-35X6-53		70d/88*44.3, 3/15 S	
			Twill cuttable width-51"	
			flat finish	
2.	Ladies Pant made of 98%	6672 Nos.	98% Cotton 2% Spandex	•
	Cotton 2% Spandex dyed		stretch satin with lafer	meter per
	fabric, GSM-220+/-10%,		ultra soft microsanded	piece
	Style No.C2730XA-35X6-53		finished fabric, GSM-	
			220+/-10%, cuttable	
			width-53"	
3.	Ladies Pant made of 98%	46,871	98% Cotton 2% Spandex	2.25 Sq.
	Cotton 2% Spandex fabric,	Nos.	stretch twill fabric, GSM-	meter per
	GSM-339+/-10%, Style No.		339+/-10%, cuttable	piece
	C2730XA-35X6-51		width-53"	
4.	Girls Baby Pant made of	1890 Nos.	100% Cotton 8 OZ dark	1.44 Sq.
	100% Cotton 8 OZ dark		indigo slub denim fabric,	meter per
	indigo slub denim fabric,		GSM-271+/-10%,	piece
	GSM-271+/-10%, Style		width-59/60"	
	No.GRY DNM RBN PNT			

5.	Ladies Jacket made of 98% Cotton 2% Spandex denim fabric, GSM-322+/-10%, Style No. BB Bette MM MA Spr 10	2972 Nos.	98% Cotton 2% Spandex stretch crosshatch blue/black mercerized denim fabric, GSM-322+/-10%, 3/1-twill full width-55"	meter per
6.	Ladies Jacket made of 98% Cotton 2% Spandex stretch mercerized denim fabric, GSM-322+/-10%, Style No.	2377 Nos.	stretch crosshatch blue/ black mercerized denim fabric, GSM-322+/-10%,	meter per
	BB Bette MM MA Spr 10		3/1-twill full width-55"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.620 M/s Sabpam Exports, Gurgaon				
NC 36/AM-13, dt. 13.12.2012 File No.01/84/50/185/AM-13/DES-V				
Ratification of Input Output Norms in respect of Advance Authorization No. 0510330614 dated				
25.07.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has been asked for the quantity of import product for Ladies Top @ 2.86 sq. meter per piece whereas in the invoice, the requirement of quantity of import product has been indicated as 2.27 sq. meter per piece. For the Ladies Pant, the quantity of import product has been asked for @ 2.76 sq. meter per piece whereas in the invoice the quantity of import product has been indicated as 2.27 sq. meter per piece. Moreover, the sketch and measurement chart of the Ladies Top has not been provided by the applicant firm. In view of this, the Committee was not in a position to compute the requirement of fabric as asked for and decided to maintain status quo in this case.

(13)

Case No.621	M/s Ganesh Ecosphere Ltd., Gurgaon		
NC 36/AM-13, dt. 13.12.2012	File No.01/84/50/425/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0610025904 dated			
14.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to amend its earlier decision taken in the NC meeting held on 6.9.2012 subject to checking from the earlier file of the similar case relating to importability of item as received from Policy Division. If the earlier file is not available/traceable, then the views of the Policy Division may be obtained.

(14)

Case No.622	M/s Radnik Exports, New Delhi		
NC 36/AM-13, dt. 13.12.2012	File No.01/84/50/168/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0510331739 dated			
09.08.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/75/2011-12/Hos., dated 18.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls' Dresses made out of	3500 Nos.	100% Polyester knitted	0.92 Sq.
	100% Polyester knitted net		net fabric, fully	meter per
	fabric, fully embellished with		embellished with sequins	piece
	sequins all over, GSM-310+/-		all over, GSM-310+/-	
	10%, Style No.JM C2		10%, width-125 cms	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.623 M/s Flextuff International Ltd., Pithampur
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NC 36/AM-13, dt. 13.12.2012	File No.01/84/50/72/AM-13/DES-V					
Ratification of input output norms in respect of Advance Authorization No.5610000416 dated						
30.04.2012.						

Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the export product is not produced from manmade fabric. Hence, classification of export product under chapter 63 of ITC(HS) code is not tenable. For subsequent applications, the Committee further felt that export product is plastic item. The applicant firm is advised to treat the export product under chapter 39 of the ITC(HS) code and apply to the concerned Norms Committee. However, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Flexible Intermediate Bulk Containers with PE Liner; Net Content: 1) PE Liner- 150.000 MT, 2) PP Yarn	1000.000 MT	PP Granules UV Stabiliser	418.000 MT (1.10 Kg/Kg content in the export product) 20.400 M.T. (2% of the	
	(PP M.F. Yarn)-100.000 MT		(containing not more than 20% U.V. Stabiliser) where export product contains U.V. stabiliser	Resin content in Export product)	
			LLDPE Granules	367.500 MT (1.05 Kg/Kg content in the export product)	
			PE Liner	151.500 MT (including 1% wastage)	
			PP Yarn (PP M.F. Yarn)	105.000 MT (1.05 Kg/Kg content in the export product)	
			Packing material – PP	As per packing policy.	

Granules

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.624 M/s Radnik Exports, New Delhi					
NC 36/AM-13, dt. 13.12.2012 File No.01/84/50/167/AM-13/DES-V					
Ratification of input output norms in respect of Advance Authorization No.0510331737 dated					
09.08.2012.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/74/2011-12/Hos., dated 17.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Other Outer Garments -	16,204	100% Rayon printed	1.55 Sq.
	Ladies' Top made out of	Nos.	(stripe) woven fabric,	meter per
	100% Rayon printed (stripe)		GSM-90+/-10%, width-	piece
	woven fabric, GSM-90+/-		60"	
	10%, (Style No. 7626530)			
2.	Other Outer Garments -	6060 Nos.	100% Rayon printed	1.55 Sq.
	Ladies' Top made out of		(floral) woven fabric,	meter per
	100% Rayon printed (floral)		GSM-90+/-10%, width-	piece
	woven fabric, GSM-90+/-		60"	
	10%, (Style No. 7626531)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
